

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11263/2025

[Arising out of impugned final judgment and order dated 05-03-2025 in CRLRC No. 373/2025 passed by the High Court of Judicature at Madras]

G. GANESH

Petitioner(s)

V E R S U S

STATE OF TAMIL NADU

Respondent(s)

IA No. 180112/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 180113/2025 - EXEMPTION FROM FILING O.T.

Date : 16-01-2026 This matter was called for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mrs. Aarthi Rajan, AOR
Mr. Arvind Srevasta, Adv.
Ms. Abhilasha Sharwat, Adv.
Mr. S. Santanam Swaminadhan, Adv.

For Respondent(s) Mr. Sabarish Subramanian, AOR
Mr. Vishnu Unnikrishnan, Adv.
Mr. K.s.badhrinathan, Adv.
Ms. Jahnavi Taneja, Adv.
Mr. Veshal Tyagi, Adv.
Ms. Arpitha Anna Mathew, Adv.

O R D E R

From the submission of learned counsel for the parties and the material on record, it transpires that the State has now woken up to the problem, and in the present case, certain steps have been taken which are in the right direction.

2. The matter relates to recovery of a missing child. We find that such incidents are rampant all over the country and probably the right amount of attention or priority is not being given by the authorities concerned in such matters, which concerns us.
3. Accordingly, let the Union of India through the Union Home Secretary, and all the State Governments and Union Territories through their respective Home Secretaries be made party respondents.
4. Registry to do the needful.
5. The endeavor of the Court would be to evolve a common Standard Operating Procedure, which is required to be put in place, as time is of great essence in such matters and is the most vital element in such cases, if at all there can be any real chances of recovery of such missing children.
6. In the meantime, we expect that the action/steps taken by the State in the present matter shall move forward in right earnest.
7. Treating the matter as part-heard, list on 10.03.2026 at 2 PM.

(SACHIN KUMAR SRIVASTAVA)
COURT MASTER (SH)

(ANJALI PANWAR)
ASSISTANT REGISTRAR